

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 229 of 2018

IN THE MATTER OF:

Ashoka Pulp & Papers Pvt. Ltd. & Ors.

...Appellants

Vs

Brij Bhushan Gupta

....Respondent

Present:

For Appellants: Mr. Manish Rai, Advocate.

For Respondents: Dr. M. K. Pandey, Advocate.

O R D E R

04.12.2018: This appeal has been preferred by the Appellant against order dated 5th June, 2018 whereby and whereunder the Tribunal disallowed the Appellant to file reply beyond the time given by the Tribunal.

2. On notice, the contesting Respondent (Petitioner) have appeared and submitted that they have no objection if reply filed by the Appellant is taken on record.

3. In the fact and circumstances, we set aside impugned order dated 5th June, 2018 and direct the Tribunal to take on record the reply filed by the Respondent (Appellant herein) and then proceed with the main Company Petition.

4. Appeal is allowed with aforesaid observations and directions. No costs.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/sk